

A3
1

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

MISC. RESTORATION APPLICATION NO. 18-B OF 1987(T)

IN

T.A. NO. 778 of 1986(T)

Abid Ali

.....

Applicant

Versus

Union of India & others.....

Respondents

HON'BLE D.S. MISRA - MEMBER(A)
HON'BLE G.S.SHARMA - MEMBER(J):

(Delivered by Hon'ble G.S.Sharma, JM)

....

This is an application for the restoration of T.A. No. 778 of 1986 dismissed in default of the plaintiff-applicant on 20th January, 1987. The application was moved on the same day with the allegation that on account of late arrival of the train, the applicant could not appear when the case was taken up. The other party has not come to oppose the application for the restoration despite a notice given by the applicant by post.

2- The cause shown appears to be sufficient. The case is restored to its original number.

Shahid
1. 4. 87
A.M.

J. M.
3. 4. 87
J.M.

Dt/- 1-4-1987/
Shahid.